

TRANSPORTATION ACT 1847

ACT No XXIII OF 1847

(Rep., Act 8 of 1868)

[31<sup>st</sup> December, 1847.]

*Passed by the Right Hon'ble the Government General of India in Council on the 31<sup>st</sup> of December, 1847.*

*An Act for the amendment of Act No. XXXI. of 1838.*

**WHEREAS** by Act No. XXXI. of 1838, Section XVII. it is enacted, that whosoever shall rob any person, or shall steal any property from the person of another, shall be liable, at the discretion of the Court, to be transported to such place as the Court shall direct for any term not exceeding fifteen years, *nor less than ten years*, or to be imprisoned for any term not exceeding three years;

It is hereby enacted, that so much of the above cited Section of said Act as enacts that the term of transportation thereby limited *shall not be for less than ten years*, be repealed.

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